

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No.154/2009**

Subject: Determination of tariff in respect of Salal HE Project for the period 2004-09 considering the impact of additional capitalization/de-capitalization incurred during the years 2006-07, 2007-08 and 2008-09.

Date of Hearing: 24.9.2009

Coram: Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Petitioner: NHPC Ltd.

Respondent: PSEB, HPGCL, BSES-BYPL, UPPCL, BSES-BRPL, RRVPNL, NDPL, UPCL, JVVNL, HPSEB, JoVVNL, Engineering Dept, Chandigarh, AVVNL, PDD,Srinagar

Parties present: Shri Prashant Kaul, NHPC  
Shri M.S.Babu, NHPC  
Shri S.K.Meena, NHPC  
Shri Ansuman Roy, NHPC  
Ms. Ritu Agarwal, NHPC  
Ms. Reshma Hemarajan, NHPC  
Shri M.M.Mishra, NHPC  
Shri .N.K.Chadha, NHPC

This petition has been filed by the petitioner, NHPC for revision of tariff for the period 2004-09 considering the impact of additional capitalization/de-capitalization during the years 2006-07, 2007-08 and 2008-09 in respect of Salal HE Project (hereinafter referred to as "the generating station")

2. None of the respondents was present.

3. The representative of the petitioner submitted that it had incurred additional capital expenditure on certain works which were required for successful operation of the generating station and prayed that the Commission allow the additional capital expenditure incurred for the purpose of tariff. He also submitted that on account of additional capitalization/de-capitalisation, the annual fixed charges had reduced involving refund of charges to the respondents. He further submitted that the additional information sought for by the Commission under letter dated 31.7.2009 had been filed and copies served on the respondents.

4. The Commission reserved orders on the petition.

Sd/-  
(K.S Dhingra)  
Chief (Legal)